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NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.A No. 254/(MAH)/2015  
M.A No. 430/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

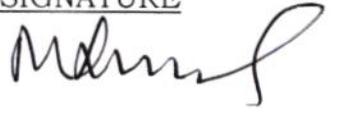
SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 29.09.2017

NAME OF THE PARTIES: Bhatgaon Mines Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 441 of the Companies Act 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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1	Mukesh Siraya	PCS	
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**ORDER**

**MA 430/2017 IN TCA No. 254/641A/NCLT/MB/MAH/2015**

For the Applicant has filed MA 430/2017 in TCA 254/2015 filed by the Applicant seeking Corrigendum for the Order dated 11.5.2017, this Bench has given corrigendum to the order as follows:

The section of law mentioned as 159 of the Act in first page is replaced with Section 166.

Extension of time has been given for filing the order with the Registrar of Companies within a week from the date of receipt of the Order.

Accordingly, this Application is allowed.

**Sd/-**

V. NALLASENAPATHY  
Member (Technical)

**Sd/-**

B.S.V. PRAKASH KUMAR  
Member (Judicial)